

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.213 - Appeal/27(AHM)2022
With
ITEM No.214 – IA(Co.Act)/19(AHM)2024

Proceedings under Section 59 of Co. Act, 2013

IN THE MATTER OF:

Archna Kandarp Amin
(Jyoti Resins & Adhesives Ltd)

.....Applicant

V/s

.....Respondent

Deepak Madhusudanbhai Shah & Ors

Order delivered on 25/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Chetan B Patel, PCS

For the Respondents

:Mr. Pratik Thakkar, Advocate for R-1

Mr. Ravi Pahwa, Advocate for R-2

Mr. Siddharth Ranade, Advocate for R-4

Ms. Rupa Sutar Deputy RoC

ORDER

No reply has been filed by the R-4. As last date four weeks' time was sought and given. Another, counsel today appears and states that reply is ready and will be filed within a week. Let reply be filed in extended time of seven days with advance copy to the opposite counsel with a liberty to the learned counsel for the applicant to file rejoinder, if any, within two weeks thereafter.

Re-list on 13.06.2024.

-Sd-

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)